the 10th February, 1993 and the 29th April. 1994, respectively and state:

- (a) when the Rashtriya Kendriya Vidyalaya Adhyapak Sangh (U) was replaced by Rashtriya Kendriya Vidyalaya Adhyapak Sangh (S);
- (b) whether Rashtriya Kendriya Vidyalaya Adhyapak Sangh (S) had been asked to prove its qualifying membership-strength in accordance with KVS recognition rules;
- (c) if so, whether the membership strength has since been proved; and
- (d) if so, the details thereof and if not. the basis of continuing its recognition and attached facilities?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT, OF EDUCA-HON DEPTT OF CULTURE) (KUM. SELJA): (a) to (d) Kendriya Vidyalaya Sangathan has intimated that the III convention of the Rashtriya Kendriya Vidyalaya Adhyapak Sangh (U) was held on 27th and 28th Nov., 1993 and as per the report of the Election Commissioner appointed by this Group, Shri Sukhbir Singh Malik was declared elected President of RKVAS(U) and the suffix of this Association was accordingly changed to Rashtriya Kendriya Vidyalaya Adhyapak Sangh (S).

The two groups of RKVAS are functioning as RKVAS(I) and RKVAS(S) and they have been provided facilities as given to other recognised Associations of KVS, temporarily, subject to the condition that the groups will prove their membership in accordance with the Rules.

# Professional Managers tor Higher Educational Institutions

- 1763. MISS SAROJ KHAPARDE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether the University Grants Commission has any proposals to develop professional managers for higher educational institutions in the country; and
  - (b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION DEPTT. OF CULTURE) (KUM. SELJA): (a) No. Sir.

(b) Does not arise.

## Demands of Kendriya Vidyalaya Saugathan Employees

1764. SHRI JALALUDIN ANSARI: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to refer to the answer to Unstarred Question 4137 given in the Rajya Sabha on 22nd April, 1994 and state:

- (a) whether the 16 demands categorised as "accepted" have since been implemented:
- (b) it so, the detailed information with regard to each of these demands; and
- (c) what has been the fate of other demands?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPIT. OF EDUCATION DEPTT. OF CULTURE) (KUM. SELJA): (a) 10 (c) Demands of

to Questions

Instructions have been issued for implemen-menting revised Medical Attendant facil-ics w.e.f. May, 1994.

Kendriya Vidyalaya Sangathan Employees and Action Taken thereon.

Written Answers

14. Re-orientation of existing system of appointment of AMAS;

Sì.	No. Demand	Action taken
1	2	3
1.	Recent recruitment of PRTs., TGTs etc. an their postings.	Panels notified and displayed in Regional Offices and Headquarters.
2.	Declaration of select panels regarding direct recruitment before issuing posting order	
3.	Filling up of vacancies in Headquarters Offi of KVS and Regional Offices as early as posible with a target schedule;	
4.	Transferring out of the entitled employees s ving in North-East Region on completion of tenure;	
5.	Formation of grievance cells in Headquarter as well as Regional Offices;	s Grievance cells in Headquarters and Regional Oifices have started functioning from May, 1994.
6.	Reduction in duty hours of chowkidars subj to concurrence by Finance.	ect Kendriya Vidyalaya Sangathan has accept - ed this demand.
7.	Counting of ad hoc service for promotion to higher post as per the Department of Personel & Training instructions.	
8.	Consideration of willingness while posting of the teachers rendered 'surplus' against sanctioned strength in a Vidyalaya;	
9.	Rationalisation of Group Insurance Scheme as applicable to the employees of Centr Govt.;	
0.	Review of recruitment rules for the post of Audit Officer;	The KVS has already decided to place the matter before its Board of Governors.
11.	Conducting work-study for Hqrs., and F gional Offices to reassess the staff requireme	
12.	Construction of additional staff quarters for the KVS Hqrs. and R.Os. staff wherever the land is available;	
	Discontinuing the policy of appointment of teachers on ad hoc/part-time basis. BOG h now approved the appointment of teacher against level/short term vacancies with fu wages on contractual basis;	as policy of appointment of teacher against leave/short term vacancies on

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1

- Convening of JMC meeting and expaditing the Meeting of JCM was held in September progress of implementing the decisions taken 1994.
- Grant of over-time allowance to Group 'D' employees wherever permissible as per the entitlement;

2

OTA is admissible to Group 'D' employees in KVS as per rules.

#### Demands which were examined further:

- Posting of Group 'D' employees as LDC after they acquire some miniumm marks in the competitive examination;
- The matter was examined in light of Govt. instructions. The admissible concession has already been extended to the employees concerned in KVS by issue of necessary instructions.
- Introduction of new elective subjects at +2 stage;
- K.V.S. has already constituted a Committee to examine this issue.
- 3. Extenssion of CGHS facilities to all employees Directorate of CGHS has declined this due of K.V.S.
  - Directorate of CGHS has declined this due to constraint of resources. The staff who are not being covered by CGHS are being provided medical re-imbursement as per rules.

#### Demands not accepted.

- 1. Revival of transfer committee with employees' representative in the committee:
- 2. Instituation of high-level enquiry against senior officers of the Sangathan;
- 3. Introduction of 5 days week in Kendriya Vidyalaya;
- Representation of employees' associations' nominees on the proposed recruitment board for Kendriya Vidyalaya Sangathan;
- 5. Grant of time-bound promotion after eight years of service to Group 'D' employees.
- Promotion of Group 'D' employees to the post of LDCs to the tune of 25% of the vanacies.

### Recommendations made by Kothari Commission

1765. SHRI DILIP SINGH JUDEV: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

- (a) the main recommendations made by the Kothari Commission on Education;
- (b) the steps/measures taken by Government to implement them;
- (c) whether all recommendations have been implemented; and
- (d) if not, the reasons therefor and the time by when these are likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUM. SELJA): (a) The report of the Kothari Commission (1956-66) contains the summary of recommendations. Copy of the report was laid on the table of the House on 29th August, 1996.

(b) to (d) In 1985-86, the government reviewed the implementation of education policy since the Kothari Commission and came up with a new National Policy on Education (NPE), which was approved by Parliament in May, 1986. This policy has been up-dated in 1992 and the Revised Policy Formulations were tabled in Rajya Sabha on 7th May. 1992.